

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

* * *

NOTIFICATION

No. 1392 Dated 29/12/2012

It is hereby notified that Ms. Asmat Quansar, Advocate D/O Shri Ghulam Muhammad Mir, R/O Naz Colony, Sec-A, Bandipora bearing Enrolment No. JK-342/13, who had voluntarily suspended her practice as an Advocate, is now permitted to resume her practice as an Advocate on the roll of Jammu and Kashmir Bar Council.


(Sanjay Dhar)


REGISTRAR GENERAL

No: 54142-53/12 Dated 29/12/2012

Copy forwarded to the:-

1. Registrar Vigilance, High Court of J&K Jammu.
- 2-3. Registrar Judicial, High Court of J&K Jammu/Srinagar.
4. Principal Secretary to Hon'ble the Chief Justice, J&K Jammu.
5. Principal District & Sessions Judge, Baramulla.
- 6-7. Presidents, Bar Association, Jammu/Srinagar.
8. Manager, Government Press, Jammu for publication in the next issue of the Government Gazettee.
9. Secretary, Bar Council of India, New Delhi.
10. Incharge N.I.C, High Court of Jammu and Kashmir for uploading the same on the official website of High Court.
11. Ms. Asmat Quansar, Advocate D/O Shri Ghulam Muhammad Mir, R/O Naz Colony, Sec-A, Bandipora

.....for information and necessary action


REGISTRAR GENERAL